

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4310
ANSWERED ON:18.12.2001
INTRODUCTION OF CONSTITUTION ST ORDER AMENDMENT BILL
MADHAB RAJBANGSHI

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether his Ministry are introducing the Constitution (ST) Order Amendment Bill in the current Session of the Parliament; and
- (b) if not, the action the Government are taking for the continuance of the benefits enjoyed by the Koach Rajbangshi Community of Assam as granted under Ordinance No. 3 of 1997 which lapsed long long back?

Answer

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM):

(a) No, Sir.

(b) Since the Ordinance has lapsed, the community just not entitled to the benefits meantfor Scheduled Tribes. As per approved Modality Consensus could to be arrived at by the recommending bodies hence dropped at the Ministry level.